

48

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:N.DELHI:

MP NO.3711/92 in
RA 363/92 in
OA-675/90.

DATE OF DECISION: 24.11.1992.

Union of India.

..Petitioner.

Versus

Raghbir & Anr.

..Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the petitioner.

...Shri R.L. Dhawan, Counsel.

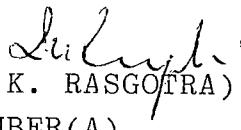
For the Respondents.

...None.

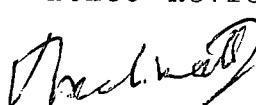
ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

We are not satisfied that there is any error apparent on the face of the record. There is also an application for condonation of delay. There is absolutely no attempt made by the petitioner even to ascertain the last date within which the Review Application should have been filed nor has any attempt made to satisfactorily explain the delay in filing the Review Application. Hence, the Miscellaneous Petition (MP No. 3711/92) is liable to be rejected. Consequently, the Review Application is liable to be rejected. Even on merits, we do not find any error on the face of the record justifying the review, as the equitable directions have been issued having regard to the facts and circumstances of the case. We are, therefore, not inclined to hold that the Tribunal has committed any error apparent on the face of the record justifying the review. Hence Review Application is rejected.


(I.K. RASGOTRA)

MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN